

[*Translation*]**Covering of various Districts in Bihar under Anganwadi Programme**

8518. SHRI DEVENDRA PRASAD YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether Bhojpur, Sitamagarhi, Rohtas and Jhanjharpur districts of Bihar are being covered under Anganwadi Programme;

(b) if so, the time by which the said development Programme is likely to be introduced in these districts; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) Yes, Sir. Some of the blocks of these districts are covered under the ICDS Scheme.

(b) Since the Integrated Child Development Services (ICDS) Programme is expanding in a phased manner, the introduction of the programme in the remaining blocks of these districts shall be considered along with other blocks of the State keeping in view the availability of resources and claims of other deserving blocks in the country.

(c) Question does not arise

[*English*]**Pending Items with National Council of JCM**

8519. SHRI PYARELAL KHANDEWAL: Will the PRIME MINISTER be pleased to state:

(a) the details of items relating to Central Government employees pending with the National Council of Joint Consultative Machinery and since when;

(b) when decision is likely to be taken thereon?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) A Statement of items pending with the National Council of Joint Consultative Machinery and Compulsory Arbitration for Central Government employees indicating the dates since when these items are pending is given below.

(b) The National council of the JCM is a forum where Staff representatives Of the Central Government make specific proposals relating to improvement of conditions of service, staff welfare etc. for consideration by the Government. proposals of general nature involving change of policy in these areas are also made. The Official Side have continuous dialogue with the Staff Side specially in regard to proposals of general nature, until an agreement or disagreement is reached in those matters. While decisions on specific proposals are taken early, decisions on general proposals are not capable of being subjected to a time limit.